Fraudulent GST Refunds

1003. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of FINANCE be pleased to state:

- (a) whether Government has conducted any inquiry against dubious exporters who have tried to claim fraudulent GST refunds;
 - (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether digital process for issue of IGST refunds has been misused to claim fraudulent refunds;
 - (d) if so, the details thereof;
- (e) whether Government proposes to introduce any verification mechanism before sanction of refunds; and
 - (f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) and (b) Yes, Sir. The details of the fraudulent Refund claims by exporters, as detected by the CGST authorities during the period 01.07.2017 to 31.01.2020 are as follows:

Amount Involved	Recovery (₹ Crores)	No. of Persons
in GST Refunds		Arrested
Detected (₹ Crores)		
1912.33	238.97	35
	in GST Refunds Detected (₹ Crores)	Detected (₹ Crores)

⁽c) and (d) No, Sir.

(e) and (f) Yes, Sir. The Government has taken measures to use data analytics to identify risky taxpayers and verify them before sanction of refunds.

Economic slowdown in the country

1004. DR. AMEE YAJNIK: Will the Minister of FINANCE be pleased to state: